

Mr. D.P. Dhad (1)  
Demand

(C)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**CUTTACK BENCH, CUTTACK**

601

O.A./F.A./R.A.No.....199

Sushanta Kr. Sethi.....Applicant (s)

Versus

V. O. I. E. No.....Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	16/8/96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S Registrar</p>	<p>IPO fee is 50/- has been paid.</p> <p>D 16/8/96</p> <p>For Regn Pl.</p> <p>D 16/8/96</p> <p>Pl. 16/8/96 SOL</p> <p>S</p> <p>For Admin. &amp; STAY Pl.</p> <p>D 16/8/96</p> <p>Bench</p>
1. 19.3.96		<p>Heard Shri D.P. Dhalsamant, learned counsel for the applicant. He is given permission to withdraw this application with liberty to file another application after gathering full facts and making a concrete cause of action. Copy be handed over to the Senior Standing Counsel (Central).</p> <p style="text-align: right;">Member (Admn.)</p>	